

was not possible at this time to increase the number of wards or to increase the number of councillors of the Delhi Municipal Corporation. That has to be left to a future date, when the detailed figures are available to us.

**Mr. Chairman:** Motion moved:

"That the Bill further to amend the Delhi Municipal Corporation Act, 1957, be taken into consideration."

17.03 hrs.

**MESSAGE FROM RAJYA SABHA**

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Income-tax Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 28th August, 1961, and transmitted to the Rajya Sabha for its recommendations on the 30th August, 1961, and to state that the Rajya Sabha at its sitting held on the 4th September, 1961, recommended that the following amendments be made in the said Bill:—

**Clause 13**

1. That at page 23, line 24, after the words "this Act," the words "any income thereof," be inserted.

**Clause 88**

2. That at page 73, after line 18, the following be inserted, namely:—

"(6) Notwithstanding anything contained in sub-section (5), this section shall apply to donations given for the renovation or repair of any temple, mosque, gurdwara,

church or any other place which is notified by the Central Government in the Official Gazette to be of historic, archaeological or artistic importance."

**Clause 288**

3. That at page 177,—

(i) after line 31, the following be inserted, namely:—

"(v) any person who has passed any accountancy examination recognised in this behalf by the Board; or

(vi) any person who has acquired such educational qualifications as the Board may prescribe for this purpose; or";

(ii) in line 32, for the brackets and letter "(v)" the brackets and letters "(vii)" be substituted."

17.05 hrs.

**INCOME-TAX BILL, 1961**

LAI'D ON THE TABLE AS RETURNED BY RAJYA SABHA WITH AMENDMENTS.

**Secretary:** Sir, I lay on the Table of the House the Income-tax Bill, 1961 which has been returned by Rajya Sabha with amendments recommended by Rajya Sabha.

17.06 hrs.

**EDUCATION OF GIRLS AND WOMEN\***

**Mr. Chairman:** The House will now take up the half-an-hour discussion. Shrimati Renu Chakravartty.

**Shrimati Renu Chakravartty** (Basirhat): I rise to initiate a discussion on the allocations made to women's education in the Third Plan. There was a Starred Question on the 14th August, 1961, in answer to which the Minister had made two statements which to my mind have confused the issues and misled this House. The

\*Half-an-Hour Discussion.